

ITEM NO.10

Court 4 (Video Conferencing)

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).88/2022

DR. VARUN DILEEPBHAI BHATT & ORS.

Petitioner(s)

VERSUS

NATIONAL BOARD OF EXAMINATION & ORS.

Respondent(s)

(FOR ADMISSION and IA No.18631/2022-EX-PARTE AD-INTERIM RELIEF and IA No.18630/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.18825/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.18823/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 14-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Arvind Datar, Sr. Adv.
Dr. Charu Mathur, AoR
Ms. Tanvi, Adv.
Mr. Rahul Unnikrishnan, Adv.
Mr. Malak Bhatt, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 On the request of Mr Arvind Datar, learned senior counsel appearing on behalf of the petitioners, permission is granted to withdraw the petition to enable the petitioners to file an intervention application in the writ petition, being Writ Petition (C) No 961 of 2021, which is pending before this Court.
- 2 The petition is accordingly dismissed as withdrawn.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER